EXTRAORDINARY

PART II—Section 3—Sub-section (ii)

PUBLISHED BY AUTHORITY

S.O. 1525(E).—In exercise of powers conferred by sub-section (1) and sub-section (2) of Section 396 of the Companies Act, 2013 (18 of 2013), the Central Government hereby establish the office of the Registrar of Companies at Hyderabad having territorial jurisdiction in the whole State of Telengana for discharging the functions of the Registrar of Companies under the various provisions of the said Act and appoints the Registrar of Companies, Hyderabad as Registrar of Companies for the purpose of registration of companies under the said Act in the State of Telengana.

2. This notification shall come into force from the date of its publication in the Official Gazette.

AMARDEEP SINGH BHATIA, Jt. Secy.

MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 13th June, 2014